

# Central Administrative Tribunal Principal Bench, New Delhi

# CP No.8/2021 In OA No.153/2020

# This the 18th day of February, 2021

(Through Video Conferencing)

## Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Shri Ranvir Singh S/o Shri Amar Singh R/o VII & PO Barola, Sec.49 NOIDA

...Applicant

(By Advocate: Mr. Rajeev Sharma)

#### **VERSUS**

Shri Gyanesh, Commissioner South Delhi Municipal Corporation Dr. S.P. Mukherji Civic Centre 9th Floor, JLN Marg, New Delhi-110002.

...Respondents

(By Advocate: Mr. R.K Jain)

### **ORDER** (Oral)

#### Mr. Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents did not implement the Order dated 22.10.2020 passed in OA No.153/2020. Today, it is represented that the respondents have filed Writ Petition(C) No.2176/2021 and the Hon'ble High Court of Delhi has stayed the operation of the Order in the OA.



2. We, therefore, close the contempt case, leaving it open to the applicant to pursue the remedies depending upon the outcome of the Writ Petition.

Pending MA shall stand disposed of.

(Aradhana Johri) Member (A) (Justice L. Narasimha Reddy) Chairman

/pj/rk/vb/sd